

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Indian Drugs & Pharmaceuticals Limited has three subsidiary units set up in the joint sector in collaboration with the concerned State Governments of Uttar Pradesh, Rajasthan and Orissa.

(b) No, Sir.

(c) and (d) Do not arise.

[English]

**Tannery and Footwear Corporation of India**

1989. SHRI V. SREENIVASA PRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether production of the Tannery and Footwear Corporation of India Limited has been rising for the last 3-4 months;

(b) whether some of the public sectors have been patronising products of the Tannery and Footwear Corporation of India Limited;

(c) whether there is also any proposal for revival of this unit; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) Although there was no improvement in production of Tannery and Footwear Corporation of India Ltd. in the 1st quarter of 1991-92, a rising trend has been noticed in the month of July, 1991 in all the items of its production specially in the footwear, which is the main activity.

(b) Yes, Sir.

(c) and (d) Government had asked the Industrial Development Bank of India to undertake a viability study of the Company based on a revival package prepared by the Company. The viability study Report submitted by the IDPI in May, 1991 is under process.

**Simplification of procedure for Sanctioning Pension to Retiring Employees**

1990. PROF. RAM KAPSE: Will the PRIME MINISTER be pleased to state:

(a) the steps taken by the government to simplify the procedure for sanctioning pension to the retiring government employees; and

(b) the approximate time by which the pension order papers are handed over to the pensioners from the date of retirement?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS (SHRIMATI MARGARET ALVA): (a) The existing procedure for a sanctioning pension to retiring Central Government employees is quite simple and time tested. With a view to minimising delay in sanction of pensions, instructions were issued in January, 1987 making Heads of Departments/Offices accountable for strict compliance of the Government Orders for ensuring authorisation of pension and gratuity—provisional or final—by the date of retirement on superannuation.

(b) By and large Pension payment Orders are issued by the date of retirement. During the last four years from 1-4-87 to 31-3-91 the number of complaints relating to non-issue of Pension Payment Order by the date of retirement, in respect of those who retire on superannuation, centrally received in the Deptt. of Pension & P.W. was of the order of only 133.

**Issue of Letters of intent for Madhya Pradesh**

1991. SHRI DIGVIJAYA SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of Letters of Intent to set up large and medium industries sanctioned in Madhya Pradesh between January 1, 1990 and April 1, 1991; and

(b) if so, the details and proposed locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) and (b) 69 Letters of Intent were issued during the period 1st January, 1990 to 1st April, 1991, for setting up of industries in Madhya Pradesh.

Details, such as name and address of the Undertaking, location, item(s) of manufacture and capacity in respect of all Letters of Intent are published regularly by the Indian Investment Centre in their "Monthly Newsletter". Copies of this publication are being sent to the Parliament Library regularly.

**Beneficiaries of Food Distribution**

1992. SHRI VIJAY NAVAL PATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have plans to reduce the number of beneficiaries of food distribution through the Public Distribution System; if so, the details thereof;

(b) the criteria fixed for providing benefits through Public Distribution System; and

(c) whether the Government propose to safeguard the interest of Government servants, middle and low income groups due to reduction of beneficiaries in the Public Distribution System; if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) The Public Distribution System is universal in nature. Central Government makes allotments to State Governments/UT Administrations, keeping in view factors like availability of stocks, demand of States/UTs market availability, inter-se requirements of States/UTs etc.

(c) Does not arise.

**Construction of Roads under JRY**

1993. SHRI RAMESH CHENNI-THALA: Will the PRIME MINISTER be pleased to state:

(a) the total kilometers of roads constructed under Jawahar Rozgar Yojana during the last year;

(b) the total number of mandays created; and

(c) the total amount allotted and spent, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): (a) On the basis of reports received from the States and Union Territories so far, about 92150 kilometers of road were constructed under Jawahar Rozgar Yojana (JRY) during the year 1990-91.

(b) About 8750 lakh mandays were generated under JRY during 1990-91.

(c) Financial allocation for the year 1990-91, inclusive of matching share of States was Rs. 2627.80 crores. Reports furnished by the States and Union Territories indicate that the expenditure during the year was Rs. 2571.76 crores. State-wise details are given in the Statement.

**STATEMENT**

**Construction of Roads under JRY**

*State-wise allocation of resources and amount spent under JRY during the year 1990-91*

*(Rs. in lakhs)*

Sl. No.	State/U.T.	Amount allocated	Amount Spent
1	2	3	4
1.	Andhra Pradesh . . . . .	19166.20	18032.89
2.	Arunachal Pradesh . . . . .	330.67	208.77
3.	Assam . . . . .	5114.59	5648.57